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ASSAM ACT XXV OF 1958

THE ASSAM SPEAKER'S SALARIES AND ALLOWANCES ACT, 1958

(Received the assent of the Governor on the 7th October 1958)

(Passed by the Assembly)

[Published in the *Assam Gazette*, dated the 15th October 1958]

An
Act

to fix the Salaries and Allowances of the Speaker of the Assam Legislative Assembly

Preamble.—WHEREAS it is expedient to fix the Salaries and Allowances of the Speaker of the Assam Legislative Assembly in the manner hereinafter appearing ;

It is hereby enacted in the Ninth Year of the Republic of India as follows:—

1. **Short title and commencement.**—(i) This Act may be called the Assam Speaker's Salaries and Allowances Act, 1958.

(ii) It shall come into force with effect from the 1st April, 1958.

2. **Salary of the Speaker.**—There shall be paid to the Speaker of the Assam Legislative Assembly a Salary of rupees one thousand per mensem.

3. **Residence of the Speaker.**—(i) The Speaker shall be provided with a free-furnished residence with grounds appurtenant thereto, in Shillong throughout the year, and also at any other place which the State Government may, from time to time, for the purpose of this Act declare to be the headquarters of Government, for so long as such declaration remains in force or at a place where the Assam Legislative Assembly meets.

(ii) Such residence and the grounds appurtenant thereto, shall be maintained at the public expense which shall not exceed the amount prescribed by rules:

Provided that if the Speaker does not occupy the free-furnished residence provided by the Government, a house rent allowance at the rate of rupees two hundred and fifty per mensem and such service allowances as may be prescribed by rules shall be paid in lieu of such residence.

Explanation.—For the purpose of this section the expression "the public expense" shall include such expenses as may be prescribed by rules.

4. **Conveyance and Conveyance Allowance for the Speaker.**—(i) The State Government may, from time to time, purchase and provide suitable conveyance for the use of the Speaker and may, by rules, provide for their maintenance and repair.

(ii) The Speaker shall further be entitled to a conveyance allowance of rupees two hundred per mensem:

Provided that if the Speaker chooses to maintain his own car he shall be entitled to a conveyance allowance of rupees three hundred per mensem.

5. **Prohibition against practising any profession or drawing salary as Member during the tenure of the office as Speaker.**—The Speaker shall not during the tenure of his office for which he draws salary and allowance—

(i) practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Speaker, or

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(ii) be entitled to any salary or allowance as a Member of the Assam Legislative Assembly

6. Use of free-furnished residence and Government conveyances on relinquishing office.—The Speaker shall be entitled to the privileges of the use of the free-furnished residence and Government conveyance on his ceasing to hold office for such period as may be prescribed by rules.

7. Travelling and Daily Allowances.—The Speaker shall be entitled, while touring on public business, to travelling and daily allowances at such rates and on such conditions as may be prescribed by rules.

8. Power to make rules.—(i) The State Government may, by notification in the official gazette and in consultation with the Speaker, make rules for carrying out the purposes of this Act.

(ii) All rules made under this Act shall be laid before the Assam Legislative Assembly, as soon as may be, after they are made.

9. Repeal of Assam Act No. VII of 1948.—The Assam Speaker's (Salary and Allowances) Act, 1948, is hereby repealed.

It is hereby enacted in the Ninth Year of the Republic of India as follows:—
1. Short title and commencement.—(1) This Act may be called the Assam Speaker's Salary and Allowances Act, 1958.
(2) It shall come into force with effect from the 1st April, 1958.
2. Salary of the speaker.—There shall be paid to the speaker of the Assam Legislative Assembly a salary of rupees one thousand per mensem.
3. Residence of the speaker.—(1) The speaker shall be provided with a free-furnished residence with grounds apartment therein in Shillong throughout the year and also at any other place which the State Government may from time to time, for the purpose of this Act declare to be the headquarters of Government, for so long as such declaration remains in force or at a place where the Assam Legislative Assembly meets.
(2) Such residence and the grounds apartment therein shall be maintained at the public expense which shall not exceed the amount prescribed by rules.
Provided that if the speaker does not occupy the free-furnished residence provided by the Government, a house rent allowance at the rate of rupees two hundred and fifty per mensem and such service allowances as may be prescribed by rules shall be paid in lieu of such residence.
4. Conveyance and Conveyance Allowance for the speaker.—(1) The State Government may from time to time purchase and provide suitable conveyance for the use of the speaker and may, by rules, provide for their maintenance and repair.
(2) The speaker shall further be entitled to a conveyance allowance of rupees two hundred per mensem.
Provided that if the speaker chooses to maintain his own car he shall be entitled to a conveyance allowance of rupees three hundred per mensem.
5. Prohibition against practising any profession or drawing salary as member during the tenure of the office as speaker.—The speaker shall not during the tenure of his office for which he draws salary and allowance—
(1) practice any profession or engage in any trade or business for remuneration or any employment other than that of a speaker.

AGP (Leg) 24/59-1050-6,10-59,